

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 14880/2023

(Arising out of impugned final judgment and order dated 19-12-2018 in CRLA No. 298/1997 passed by the High Court of Judicature at Allahabad)

ARVIND & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(with IR IA No. 236940/2023 - EXEMPTION FROM FILING O.T.)

Date : 02-02-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. S. R. Setia, AOR
 Mr. K B Upadhyay, Adv.
 Mr. Manmohan, Adv.
 Mr. Shailesh Tiwari, Adv.
 Ms. Pinki Tiwari, Adv.
 Ms. Kalpana, Adv.

For Respondent(s) Mr. Arup Banerjee, AOR
 Mr. Ghanshyam Mishra., Adv.
 Mr. Sanjeev Sharma, Adv.
 Mr. Priyanshu Raj., Adv.
 Mr. Rupak Srivastava., Adv.
 Mr. Prakash Sharma, Adv.
 Mr. Pawan Prakash Pathak, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. As prayed, four weeks' time is granted for filing counter affidavit.
2. List after four weeks.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)